BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 918 OF 2022

IN THE MATTER OF:

Narendra Kushwaha ...Applicant

Versus

Union of India & Ors. ...Respondents

INDEX

S. No.	PARTICULARS	Page Nos.
1.	REJOINDER/RESPONSE ON BEHALF OF THE APPLICANT TO THE REPLY DATED 05.10.2025 FILED BY DFO, JHANSI AND AFFIDAVIT DATED: 06.10.2025 FILED ON BEHALF OF JHANSI DEVELOPMENT AUTHORITY	
2.	Affidavit	

Through

AKASH VASHISHTHA
(Advocate for the Applicant)
490, Lawyers' Chamber, Block-II, Delhi
High Court, New Delhi-110002
Ph.: 9717006866
Email: akashvashishtha.official@gmail.com

Dated:- 23.04.2026

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 918 OF 2022

IN THE MATTER OF:

Narendra Kushwaha …Applicant

Versus

Union of India & Ors. …Respondents

REJOINDER/RESPONSE ON BEHALF OF THE APPLICANT TO THE REPLY DATED 05.10.2025 FILED BY DFO, JHANSI AND AFFIDAVIT DATED: 06.10.2025 FILED ON BEHALF OF JHANSI DEVELOPMENT AUTHORITY

The Applicant above-named

MOST RESPECTFULLY SHOWETH:

1. That the present Application raises substantial questions of environment and the deprivation of the Fundamental Right to a Clean and Healthy Environment arising out of the widespread illegal constructions and encroachments by Respondent Nos. 7 to 14 in connivance with the officials on the lands of Mauza-Dadiyapura, Pichhore, Jhansi Khas, Budha, Nayagaon, Simrawari, Khailar, Bijauli, Bhojla etc. of District Jhansi which are shown as green belt and parks as per Jhansi Master Plan of 2001 and 2021.

2. That the contents of the Reply dated 05.10.2025 filed by the Divisional Forest Officer, Jhansi, and the affidavit dated 06.10.2025 filed on behalf of the Jhansi Development Authority, are categorically denied in as much as the each of the same are incomplete, misleading, factually incorrect, and contrary to the spirit of the Orders passed by this Hon'ble Tribunal.

3. That this Hon'ble Tribunal, vide order dated 10.10.2023, had clearly directed that the feasibility of tree plantation over 25.31 hectares of vacant land be examined and a clear, record-based, and verifiable report be submitted, containing details of plantation sites, plot (gata)

numbers, area, GPS coordinates, number of surviving plants, and geo-tagged photographs.

4. That in the reply filed by the Divisional Forest Officer, Jhansi, it is merely mentioned that a total of 51,000 saplings were provided during the years 2024 and 2025. However, it has nowhere been clarified or substantiated whether these saplings were actually planted on the said 25.31 hectares of land in compliance with the Order passed by this Hon'ble Tribunal. Further, no specific details have been provided regarding the plot numbers or exact locations of plantation sites, actual area in hectares covered, current number of surviving plants, or the registers, geo-tagged photographs, or other verifiable records related to the plantation work. The said reply is, therefore, incomplete and insufficient in ensuring compliance with this Hon'ble Tribunal's orders.

5. That the Divisional Forest Officer, Jhansi, himself, through his letter No. 1130/10-1 dated 29.09.2025 (Record No. 872), had requested all the aforesaid details from the Secretary, Jhansi Development Authority. However, till date, no information or record has been provided by the Jhansi Development Authority, demonstrating a complete lack of coordination between the respondents and the submission of incomplete and unverified information before this Hon'ble Tribunal.

6. That even in the affidavit submitted by the Jhansi Development Authority, no details have been provided regarding the actual plantation sites, plot numbers, GPS coordinates, or status of surviving plants, which clearly suggests that the statements made regarding tree plantation are merely on paper and not supported by actual implementation.

7. That the overall conduct of the respondents indicates that they are not genuinely committed to the full and effective compliance of the orders of this Hon'ble Tribunal but are merely attempting to delay and evade the proceedings.

ADDITIONAL STATEMENT
(REGARDING THE AREA OF THE CITY PARK)

8. That the figures presented by the respondents regarding the area of the green belt/city park are factually incorrect, misleading, and contrary to the official records. The respondents have attempted to show that only 170.48 hectares of land fall under the green belt/city park area in the Jhansi Master Plan–2021, while the actual situation is quite different.

9. That in the report dated 25.03.2023 filed by the District Magistrate, Jhansi, before this Hon'ble Tribunal in *E.A. No. 38 of 2022 in O.A. No. 165 of 2021, Girja Shankar Rai & Others vs. State of Uttar Pradesh & Others*, it is clearly recorded in Annexure No. 9 (pages 44 and 45 of Jhansi Master Plan–2001) that a total area of 198.38 hectares (approximately 490 acres) situated in the eastern part of the city - covering Laxmi Tal, Narayan Bagh, and adjoining areas - was proposed to be developed as a "City Park. (Annexure No. A)

10. That on page 62 of the Jhansi Master Plan–2021, at Clause 2.10.6 (Parks and Open Spaces), paragraph 1, it is acknowledged that in the Jhansi Master Plan–2001, the open areas near Laxmi Tal, including Narayan Bagh and adjoining spaces, were proposed to be included within the City Park, and although some parts have witnessed unauthorized construction, most of the area remains open even today. (Annexure No.B-2)

11. That in the Jhansi Master Plan–2021, under Clause 6.1 (Policy Framework), paragraph 1, it is explicitly stated that the open areas near Pani Wali Dharamshala, Deekshit Bagh, Narayan Bagh, Laxmi Tal, and the Exhibition Ground must be preserved as they are, and the vacant land adjacent to Laxmi Tal should continue to be proposed as a City Park as before.

12. That from the above official records and the provisions of the Jhansi Master Plan–2021, it is clearly established beyond doubt that a total

area of 198.38 hectares (490 acres) within the Jhansi Master Plan is to be designated and preserved as a City Park, and not the reduced area shown by the respondents. The contrary figures presented by the respondents are merely an attempt to mislead this Hon'ble Tribunal.

13. That when the actual area of the City Park is 198.38 hectares, even the failure to provide complete, site-specific, and verifiable details regarding plantation and protection over the 25.31 hectares of land further establishes and highlights the non-compliance of the respondents.

PRAYER

In light of the aforestated facts and circumstances, this Hon'ble Tribunal may, graciously, be pleased to grant the reliefs as sought in the Original Application and/or pass any other or further Order(s) or direction(s) as this Hon'ble Tribunal may deem appropriate in the facts of the case.

APPLICANT

Through

AKASH VASHISHTHA
(Advocate for the Applicant)
490, Lawyers' Chamber, Block-II, Delhi High Court, New Delhi-110002
Ph.: 9717006866
Email: akashvashishtha.official@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 918 OF 2022

IN THE MATTER OF:

Narendra Kushwaha ...Applicant

Versus

Union of India & Ors. ...Respondents

Affidavit

I, Narendra Kushwaha, S/o, Sh. Munna Lal Kushwaha, aged about 42 years, R/o Pichor, Bihind Medical College, Police Station Nawabad, Jhansi Uttar Pradesh -284128, do presently at Jhansi, UP, do hereby solemnly affirm and state as under:

1. That I am the Applicant in the above titled Original Application and am conversant with the facts and circumstances described in the present case and as such, I am competent to swear this affidavit.
2. That the contents of the accompanying Submission are true and correct and nothing material has been concealed therefrom.

नरेन्द्र कुशवाहा

DEPONENT

VERIFICATION

Verified on this 23th day of April 2026 that the contents of the above affidavit are true and correct part of it is false and nothing material has been concealed therefrom.

नरेन्द्र कुशवाहा

DEPONENT

Serial No. 795 Date 23/4/26
Certified that the foregoing statement sworn before me this day at 11:00 by shri नरेन्द्र कुशवाहा to whom the contents of this affidavit have been read over and explained and who is identified by shri ...
Received the legal fee Rs.3...

SATISH K...

Notary Govt. of India, Jhansi ...

प्रेषक,

जिलाधिकारी
झाँसी।

सेवा में,

रजिस्ट्रार,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली–1100011

संख्याः 357 /एस0टी0–एनजी0टी0 /2022–23 दिनांक 25 मार्च, 2023

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 165/2021 गिरजाशंकर राय एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 14.12.2022 के अनुपालन में एक्शन टेकन रिपोर्ट का प्रेषण।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा A.O. संख्या–165/2021 गिरजा शंकर राय एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य में पारित आदेश दिनांक 14.12.2022 में दिये गये आदेशानुसार गठित समिति की बैठक आहूत करते हुये सम्बन्धित विभागों से अद्यतन रिपोर्ट प्राप्त की गयी। मा0 राष्ट्रीय हरित अधिकरण के स्तर से गठित समिति द्वारा स्थल निरीक्षण एवं अभिलेखों के परीक्षण उपरान्त एक्शन टेकन रिपोर्ट तैयार की गयी है, जो पत्र के साथ संलग्न है।

अनुरोध है कि कृपया गठित समिति द्वारा तैयार की गयी आख्या दिनांक 25.03.2023 मा0 राष्ट्रीय हरित अधिकरण की पीठ के समक्ष अग्रेत्तर निर्देशार्थ/आदेशार्थ प्रस्तुत करने का कष्ट करें।

संलग्न–समिति की आख्या दिनांक 25.03.2023

भवदीय,
25/3/23
जिलाधिकारी,
झाँसी।

संख्या व दिनांक तद्दिनांक

प्रतिलिपि–

1. प्रमुख सचिव, नगर विकास अनुभाग–5 उ0प्र0 शासन लखनऊ को मा0 राष्ट्रीय हरित अधिकरण के पारित आदेश दिनांक 14.12.2022 के कम में सादर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु।
2. उपाध्यक्ष, झाँसी विकास प्राधिकरण झाँसी को मा0 राष्ट्रीय हरित अधिकरण के पारित आदेश दिनांक 14.12.2022 के कम में अनुपालनार्थ।

जिलाधिकारी,
झाँसी।

संलग्नक - 9

ऐसे उद्योगों को जोकि वर्तमान नगर में आवासीय क्षेत्रों में स्थित हैं और भारिगुल एवं दूषित वातावरण उत्पन्न करते है, महायोजना में उद्योगों के लिये निर्धारित स्थानों पर स्थानान्तरित करने का सुझाव दिया गया है ।

2.3.5 सार्वजनिक एवं अर्ध सार्वजनिक सुविधायें :- वर्तमान नगर में सामुदायिक सुविधायें जनसंख्या की आवश्यकतानुसार उपलब्ध नहीं हैं । विभिन्न प्रकार की सार्वजनिक एवं अर्ध सार्वजनिक सुविधाओं के अन्तर्गत महायोजना में 967.17 हेक्टेयर भूमि प्रस्तावित है जो कि कुल विकसित क्षेत्र का 21.00 प्रतिशत है जिसका विवरण निम्न प्रकार है :-

2.3.5.1 पार्क, क्रीड़ा स्थल, खुले क्षेत्र एवं मनोरंजन सुविधायें :- पार्क, तथा क्रीड़ा स्थल नागरिकों को रमणीक दृश्य एवं शुद्ध वायु के साथ-साथ मनोरंजन भी प्रदान करते हैं । नगर की विशिष्टता को ध्यान में रखते हुये महायोजना में कुल 504.83 हेक्टेयर भूमि नगर पार्क, प्रखंडीय पार्क एवं क्रीड़ा स्थलों आदि के लिये प्रस्तावित की गई है । इन खुले क्षेत्रों का प्रावधान 1.21 हेक्टेयर प्रति हजार जनसंख्या के मानक से किया गया है । खुले क्षेत्रों के लिये भूमि प्रस्तावित

करते समय वर्तमान नालों, खुले स्थलों, निचले क्षेत्रों, जलाशयों एवं उद्यानों का व्यवहारिक उपयोग किया गया है जिससे इनकी स्थिति व वितरण संतुलित एवं क्रियात्मक होगी और जन-समूह लाभान्वित हो सकेगा। नगर के पूर्व स्थित लक्ष्मीताल एवं नारायन बाग के समीप के आसपास की भूमि पर 198.38 हेक्टेयर § 490 एकड़ § के क्षेत्र को नगर पार्क के रूप में विकसित करने का प्रस्ताव महायोजना में किया गया है। लक्ष्मीताल को छटायुक्त झील के रूप में विकसित करके इसे पिकनिक स्थल के रूप में भी उपयोग किया जा सकता है।

महायोजना में 253.44 हेक्टेयर § 626 एकड़ § क्षेत्र में प्रखंडीय पार्क जो विभिन्न नियोजन प्रखंडों में स्थित हैं, प्रस्तावित किये गये हैं। ये विभिन्न नियोजन प्रखंडों की आवश्यकताओं की पूर्ति के लिये पर्याप्त होंगे। नगर की दीवार से घिरे क्षेत्र एवं सिविल लाइन्स में 53.01 हेक्टेयर का क्षेत्र, क्रीड़ा स्थलों एवं पार्कों को विकसित करने हेतु प्रस्तावित किया गया है। इसके अतिरिक्त क्षेत्रीय स्तर पर 208.10 हेक्टेयर § 514 एकड़ § का एक क्षेत्रीय पार्क पहुंज बांध के पास

1296

(ANNEXURE B-1)

झाँसी महायोजना 2021

प्रकाशक

झाँसी विकास प्राधिकरण झाँसी

मूल्य 550/-

निर्माता

झाँसी सम्भागीय नियोजन खण्ड

नगर एवं ग्राम नियोजन विभाग उ.प्र. झाँसी

मार्गों में बड़े एवं छोटे उद्योगों हेतु भूमि प्रस्तावित किया जाना आवश्यक है ताकि भविष्य में झाँसी नगर में औद्योगिक विकास हो सके।

5.1. नीति निर्धारण

1. झाँसी नगर बुन्देलखण्ड मण्डल का मुख्यालय होने के पश्चात भी औद्योगिक विकास की गति की दृष्टि से नगण्य रही और बहुत सी औद्योगिक इकाइयां बन्द हो गयी।
2. झाँसी महायोजना 2021 में पुनः औद्योगिक क्षेत्र को विकसित किये जाने हेतु पर्याप्त भूमि झाँसी–ललितपुर मार्ग पर प्रस्तावित करने की आवश्यकता है।
3. झाँसी–ग्वालियर मार्ग पर बृहद उद्योग के अन्तर्गत पर्याप्त मात्रा में भूमि प्रस्तावित करना उचित होगा।

2.10.6 पार्क एवं खुले स्थल

1. झाँसी महायोजना 2001 में लक्ष्मीताल के निकट स्थित नारायणबाग एवं आस–पास के खुले क्षेत्र को भी नगरीय पार्क के अन्तर्गत प्रस्तावित किया गया था परन्तु सब्जी मण्डी से लक्ष्मी दरवाजा जाने वाले मार्ग के उक्त भाग में अनधिकृत रूप से निर्माण हो गया है परन्तु अधिकतम क्षेत्र अभी भी खुला पड़ा है। अतः झाँसी महायोजना वर्ष 2021 में पार्क तथा खुले क्षेत्र तथा प्रस्तावित कृषि हरितपट्टिका के सम्बन्ध में निम्नलिखित नीति निर्धारण करने की आवश्यकता है।

6.1 नीति निर्धारण

1. मिश्रित क्षेत्र के अन्तर्गत पानी वाली धर्मशाला, दीक्षित बाग, नारायण बाग, लक्ष्मीताल के समीपवर्ती खुले क्षेत्र तथा प्रदर्शनी मैदान को यथावत संरक्षित रखे जाने की आवश्यकता है। साथ–साथ लक्ष्मीताल के निकट खाली क्षेत्र को सिटी पार्क के रूप में पूर्व की भाँति यथावत महायोजना 2021 में प्रस्तावित किया जाय।
2. विभिन्न नियोजन खण्डों एवं सेक्टर स्तर में प्रस्तावित किये जाने वाले ग्रीन वेल्ट, पार्क एवं खुले स्थल, क्रीड़ा स्थल, डिस्ट्रिक्ट पार्क, क्षेत्रीय पार्क इस प्रकार संशोधित कर आवश्यकतानुसार प्रस्तावित किये जाये जिसके अन्तर्गत प्रस्तावित कुल क्षेत्रफल झाँसी महायोजना 2001 के प्रस्तावित क्षेत्रफल से कम न हो।
3. नगर की भावी जनसंख्या हेतु वर्ष 2021 तक आवश्यकता को देखते हुये नगर के बाह्य क्षेत्र में पहूँज नदी के किनारे एवं निचली भूमि को पूर्व की भाँति महायोजना 2021 में भी क्षेत्रीय पार्क प्रस्तावित किया जाये जो नगर के वातावरण को प्रदूषण की दृष्टि से अधिक सुरक्षित रखने में सहायक सिद्ध हो।